

LOK SABHA

Wednesday, February 27, 1963 | Phal-  
guna 8, 1884 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Rihand Dam

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- \*133. { Shrimai Savitri Nigam:  
Shri Bishanchander Seth:  
Shri M. L. Deivedi:  
Shri Bhakt Darshan:  
Shri Bhagwat Jha Azad:  
Shri R. G. Dubey:  
Shri S. M. Banerjee:  
Shri Shree Narayan Das:  
Shri P. Venkata Subbiah:  
Shri P. R. Chakraverti:  
Shri Hem Barua:  
Shri Vidya Charan Shukla:  
Shri Mohan Swarup:  
Shri Hari Vishnu Kamath:  
Shri Brij Raj Singh:  
Shri Raghunath Singh:  
Shri Vishram Prasad:  
Shri Heda:  
Shri J. B. S. Bist:  
Shrimati Jamunadevi:

Will the Minister of Home Affairs  
be pleased to state:

(a) whether it is a fact that the  
Central Zonal Council met at Bhopal  
on the 29th January, 1963 to consider  
the sharing of water and electricity  
generated at the Rihand Dam bet-  
ween Uttar Pradesh and Madhya  
Pradesh: and

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(b) if so, what decisions were taken  
thereat?

The Minister of State in the Minis-  
try of Home Affairs (Shri Hajarna-  
vis): (a) and (b). The Central Zonal  
Council met at Bhopal on 29th and  
30th January, 1963. The question of  
sharing of electricity generated at  
Rihand Dam between Uttar Pradesh  
and Madhya Pradesh was further dis-  
cussed at its adjourned meeting held  
in New Delhi on 19th and 20th Feb-  
ruary, 1963. A Committee, under the  
Chairmanship of Shri M. R. Sachdeva,  
Secretary, Ministry of Irrigation and  
Power, was constituted to examine  
the matter. The Committee will  
meet again on the 18th of March with  
a view to finalising its recommenda-  
tions.

Shrimati Savitri Nigam: What  
were the terms of reference of this  
Committee and what is the date on  
which this Committee is going to  
meet next?

Shri Hajarnavis: As regards the  
latter part of the question, I have  
already said that they will meet on  
the 18th of March. The terms of  
reference are: (a) the quantum of  
power which should be made avail-  
able to Madhya Pradesh from Rihand  
Dam; (b) the price at which power  
should be made available from Rihand  
Dam; (c) sharing of power from  
Matatilla Dam by Madhya Pradesh;  
and (d) examination of possibilities  
of extending irrigation from Ranga-  
War Reservoir and Ken Canal in  
Madhya Pradesh by Uttar Pradesh  
Engineers.

Shrimati Savitri Nigam: May I  
know whether any decision was re-  
ached in this meeting? How far is

this news correct that Madhya Pradesh has accepted 25 per cent share not only in electricity but also.....

**Mr. Speaker:** They are meeting again to finalise it. So, how can he say that now?

**श्री म० ला० द्विवेदी :** मैं जानना चाहता हूँ कि अभी हाल में क्या उत्तर प्रदेश के मुख्य मंत्री और मध्य प्रदेश के मुख्य मंत्री के बीच में एक मीटिंग हुई थी दिल्ली में ? यदि हाँ, तो उस में क्या क्या बातें तय हुईं, और कौन सी बात मध्य प्रदेश मांगता है और जिस को उत्तर प्रदेश मानने के लिये तैयार नहीं है ? यानी प्वाइंट आफ डिस्क्यूट क्या है ?

**श्री हजरतवीस :** उन में जो मतभेद थे वे इस बारे में थे कि मध्य प्रदेश को कितनी बिजली दी जाय और किस भाव से दी जाय ।

**श्री म० ला० द्विवेदी :** मैं ने पूछा था कि अभी हाल में दिल्ली में जो मीटिंग हुई थी उस में मध्य प्रदेश ने कितनी मांग की है ?

**अध्यक्ष महोदय :** उन्होंने ने बतलाया कि कौन कौन सी बात हुई थी । किस ने क्या कहा और किस ने क्या नहीं माना ।

**श्री म० ला० द्विवेदी :** मैं ने पूछा था कि दिल्ली में जो मीटिंग हुई थी . . . .

**अध्यक्ष महोदय :** यही था कि शेअरिंग आफ इलेक्ट्रिसिटी में कितना कितना हिस्सा हो ।

**श्री म० ला० द्विवेदी :** अभी जो मीटिंग दिल्ली में हुई थी जिस में मुख्य मंत्री मिले थे, मैं ने उस के बारे में पूछा था । उस में क्या हुआ यह मालूम नहीं हुआ ।

**गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री):** अभी मंत्री महोदय ने जो जवाब दिया है वह अभी जो मीटिंग हुई थी उस के ही बारे में है ।

**श्री भक्त दर्शन:** श्रीमन्, यह बात कहां तक सत्य है कि दिल्ली में जब दोनों राज्यों के मुख्य मंत्री और अन्य मंत्री मिले थे उस समय उस समिति ने एक सर्वसम्मति रिपोर्ट दी थी, और यह तय हुआ था कि अगर वह एक्सपर्ट कमेटी सर्वसम्मति से रिपोर्ट देगी तो दोनों राज्यों की सरकारें उसे मान लेंगी, लेकिन बाद में मध्य प्रदेश की सरकार ने उस से इनकार कर दिया ?

**श्री लाल बहादुर शास्त्री:** मेरे खयाल में उत्तर प्रदेश के माननीय सदस्यों को इस मतभेद को और बढ़ाने में मदद नहीं करनी चाहिये ।

**Shri Bhagwat Jha Azad:** May I know whether as a result of the last meeting any concrete proposals have been sent to the two State Governments for their consideration?

**Shri Lal Bahadur Shastri:** In fact, the two Chief Ministers met in the Central Zonal Council and they decided that a committee of officers should be set up. That committee met twice or thrice. They have arrived at certain proposals but there is no complete unanimity over the proposals. Therefore, they are going to meet again on the 18th.

**Shri R. G. Dubey:** May I know whether any sound principles are going to be decided in this matter so that the same can have bearing in other similar disputes also?

**Mr. Speaker:** Let not other things come in.

**Shri Hari Vishnu Kamath:** Is there any proposal before Government to take a lesson from this dispute and set up some kind of a permanent machinery to go into such inter-State disputes with regard to water and power?

**Mr. Speaker:** That is a different thing altogether.

**Shri Tyagi:** Why were all these controversial points not settled before the launching of this project? Is it the policy of the Government to settle all controversial points or disputes in future before any such project is launched?

**..Shri Lal Bahadur Shastri:** It is not so easy to settle all matters before the project is actually launched. But generally now the Irrigation and Power Ministry goes into the details of every project and if other States are concerned, matters relating to supply of water and electricity are fully considered. Yet, as Tyagiji knows, this Rihand Dam project is a very old project and the State has been reorganised since then. When this project was taken into consideration for the first time, there was the Vindhya Pradesh Government. Therefore, this difficulty has arisen.

**Mr. Speaker:** Next question.

**श्री विश्वाम प्रसाद :** अध्यक्ष महोदय, हम लोगों का नाम प्रश्नों में रहता है, लेकिन हमें बार बार खड़ा होने पर भी समय नहीं मिलता ।

**अध्यक्ष महोदय :** मुझे अफसोस है । मेरे दिल में ऐसी बात नहीं है कि आप का नाम देख कर भी मैं आप को समय न दूँ ।

**Mr. Speaker:** Next question.

**Shri Bhagawat Jha Azad:** Question No. 148 may also be taken along with this.

**श्री भक्त दर्शन :** मैं चाहता हूँ कि प्रश्न संख्या १४८ को भी इस के साथ ले लिया जाय ।

**Mr. Speaker:** Can both be taken up together?

**Shri Hajarnavis:** Yes, Sir.

**Chinese Detenues in India**

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\*134. { **Shri D. N. Tiwary:**  
**Shri Bibhutj Mishra:**

**Will the Minister of Home Affairs**

be pleased to state:

(a) the number of Chinese detenues who have signified their intention to be repatriated; and

(b) the arrangement made for their repatriation?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** (a) It is presumed that the reference is to Chinese nationals who are interned under the provisions of the Foreigners Act, 1946. The number of such persons who have expressed their willingness to return to China is 1443.

(b) Arrangements have not yet been finalised.

**चीनी राष्ट्रजन**

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श्री भक्त दर्शन :  
श्री भावगवत झा आजाद :  
श्री म० ला० द्विवेदी :  
\*१४८ { श्रीमती सावित्री निगम :  
श्री ही० चं० शर्मा :  
श्री रघुनाथ सिंह :  
श्री मरंडी :  
श्री कृष्णदेव त्रिपाठी :

क्या गृह-कार्य मंत्री २३ जनवरी, १९६३ के अतिरिक्त प्रश्न संख्या १०१४ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) अब तक कितने चीनी राष्ट्रजन नजरबन्द किये गये ; और

(ख) ऐसे कितने नजरबन्द व्यक्तियों को रिहा कर दिया गया है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री हजरतबीस) : (क) केन्द्रीय नजरबन्दी कैम्प, देवली में १८ फरवरी, १९६३ तक नजरबन्द किये गये चीनी राष्ट्रजनों की संख्या २,१६५ है । इस के अतिरिक्त असम, पश्चिम